

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3798
TO BE ANSWERED ON 11th AUGUST, 2023**

BAN ON SALE OF E-CIGARETTES

3798. SHRI RAMDAS C. TADAS:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of the sale of e-cigarettes in the market and also through online platforms despite a ban imposed about three years ago according to media reports;
- (b) if so, the details of the measures taken/proposed to be taken by the Government to tackle the said problems;
- (c) whether the Government has constituted a Task Force and/or advised the State Governments for the same to identify the cases of such violations; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) to (d): The Government of India prohibited electronic-cigarettes and like devices through 'The Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The Act was notified on 5th December, 2019.

This Ministry has communicated to all States/UTs for implementation of the provisions of the Act. A Public Notice was issued PAN India for effective compliance of the Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The enforcement of the Act lies with the States and Union Territories. An Expert Committee has been constituted to review the complaints of online violations for ensuring effective implementation and compliance monitoring.
